

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MANHAR LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MANHAR LOGISTICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04/06/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	CIN: U72300DL2006PTC149484
5.	Address of the registered office and principal office (if any) of corporate debtor	A-26 Ground Floor, Jawahar Park, Devli Road, New Delhi, India, 110062
6.	Insolvency commencement date in respect of corporate debtor	28.02.2025 {Order received by Hon'ble NCLT on 03.03.2025}
7.	Estimated date of closure of insolvency resolution process	27.08.2025 (180 days from the date of Commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Gagan Gulati Reg. Number: IBBI/IPA-002/IP N00893/2019-2020/12832
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: A-179, First Floor, Sudershan Park, New Delhi 110015. Email address: advocategulati@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Reg. Address: I-23, L.G.F, Lajpat Nagar III, New Delhi, Delhi 110024. Email address: cirpmanharlogistics@gmail.com
11.	Last date for submission of claims	17.03.2025 (i.e. 14 days from the date of receipt of order by the IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Manhar Logistics Private Limited** on 28.02.2025.

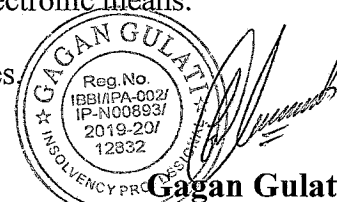
The creditors of **Manhar Logistics Private Limited** are hereby called upon to submit their claims with proof on or before **17.03.2025** (i.e. 14 days from the date of receipt of order by the IRP) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Date: 05.03.2025

Place: New Delhi



Gagan Gulati
IRP of **Manhar Logistics Private Limited**

IBBI/IPA-002/IP-N00893/2019-2020/12832

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MANHAR LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MANHAR LOGISTICS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	04/06/2006
3. Authority under which Corporate Debtor is incorporated/registered	RoC-Delhi
4. Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U72300DL2006PTC149484
5. Address of the registered office and principal office (if any) of Corporate Debtor	A-26 Ground Floor, Jawahar Park, Devli Road, New Delhi-110062, India
6. Insolvency commencement date in respect of Corporate Debtor	28.02.2025 (Order received by Hon'ble NCLT on 03.03.2025)
7. Estimated date of closure of insolvency resolution process	27.08.2025 (180 days from the date of commencement of resolution process)
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name: Gagan Gulati Regd. No.: IBI/PA-002/JP N00893/2019-2020/12632
9. Address & email of the interim resolution professional, as registered with the board	Regd. Address: A-179, First Floor, Sudeshan Park, New Delhi 110015. Email: advcagatgati@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Regd Address: I-23, L.G.F, Lalpal Nagar III, New Delhi, Delhi 110024. Email: cirmanharlogistics@gmail.com
11. Last date for submission of claims	17.03.2025 (i.e. 14 days from the date of receipt of order by the IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Manhar Logistics Private Limited** on 28.02.2025. The creditors of **Manhar Logistics Private Limited** are hereby called upon to submit their claims with proof on or before 17.03.2025 (i.e. 14 days from the date of receipt of order by the IRP) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Gagan Gulati
IRP of Manhar Logistics Private Limited
Regn. No.: IBI/PA-002/JP-N00893/2019-2020/12632
Date: 05.03.2025
Place: New Delhi

Globe

GLOBE INTERNATIONAL CARRIERS LIMITED

CIN: L60232RJ2010PLC031380
Registered Office: 301 - 306, Prakash Deep Complex, Near Mayank Trade Centre, Station Road Jaipur, Rajasthan - 302006, Contact No. 0141-2361794, 2368794
Email ID - cs@gicl.co, Website - www.gicl.co

Public Notice

Form PAS-1

(Pursuant to section 27(1) and rule(7)(2) of Companies (Prospectus and Allotment of Securities) Rules, 2014)

Advertisement giving details of notice of special resolution for varying the terms of any contract referred to in the prospectus or altering the objects for which the prospectus was issued

Corporate Identification Number (CIN)	L60232RJ2010PLC031380
Name of the company	GLOBE INTERNATIONAL CARRIERS LIMITED (GICL)
Registered office address	301 - 306, Prakash Deep Complex, Near Mayank Trade Centre, Station Road Jaipur, Rajasthan - 302006

Notice is hereby given that by a resolution dated 19 February 2025, the Board has proposed to vary the terms of the contract referred to in the prospectus dated 5th October 2023 (with reference to the modification dated 30th May 2024) was issued in connection with Right Issue of 48,23,640 equity shares of face value Rs.10/- at an issue price of Rs.49.50/- per (Equity Shares) including premium of Rs. 39.50 per equity share ("issue price") for an aggregate amount not exceeding Rs. 2,387.70 lakhs to the eligible equity shareholders on rights basis in the ratio of 6 (six) equity shares for every 25 (twenty-five) equity shares held by the eligible equity shareholders on the record date in pursuance of the said resolution, further notice is given that for approving the said proposition, a special resolution with majority of more than 90% of the voting shareholders in the favour of the resolution, is to be passed by shareholders at the Extra-Ordinary General Meeting of the Company to be held on Wednesday, March 19, 2025 at 3:00p.m. through Video Conferencing/Other Audio-Visual Means. The details regarding such variation/alteration are as follows:-

1. Particulars of the proposed variation/alteration

S.No	Original Objects of the Issue mentioned in the Prospectus	Original Allocation (In Lacs)	Modified Allocation if any	Funds Utilised	Unutilised Funds/ Balance Amount
1.	To finance the expenditure for construction of Warehouses	1800.00	-430.00	20.00 *	1350.00
2.	General Corporate Purpose	567.70	+432.82	1001.52	NIL
3.	Issue Expenses	20.00	-3.82	16.18	NA
TOTAL		2387.70	-	1037.7	1350.00

2. Particulars of the proposed variation/alteration

The Company proposes to vary the objects of the right issue of an amount of Rs. 1350 Lac towards working capital requirement and using an amount of Rs. 1,370 lacs towards the "Purchase/Building of Warehouses" to finance the expenditure for the construction of Warehouses, to reallocate this amount towards a new object "Working Capital of the Company.". Accordingly, the proposed utilization of the right issue proceeds shall be as under

S.No	Original Objects of the Issue mentioned in the Prospectus	Original Allocation (In Lacs)	Modified Allocation if any	Funds Utilised	Unutilised Funds/ Balance Amount	Amount proposed to be Utilised in altered Object
1.	To finance the expenditure for construction of Warehouses	1800.00	-430.00	20.00 *	1350.00	Towards a new object working capital purpose to optimize fund utilization and ensure maximum shareholder value
2.	General Corporate Purpose	567.70	+432.82	1001.52	NIL	NA
3.	Issue Expenses	20.00	-3.82	16.18	NIL	NA
TOTAL		2387.70	-	1037.7	1350.00	

*The Rs.13.50 crore are proposed to be reversed by the contractor, and the balance Rs. 20.00 lac shall be deducted by the contractor for cancellation charges. As a result, the company is planning to reallocate the Rs. 13.50 crore towards the new object of funding of working capital requirement of the company to optimize fund utilization and ensure maximum shareholder value.

Reasons/justification for the variation-

As per the disclosure submitted under Regulation 32 of SEBI (LODR), 2015 concerning the utilization of the Rights Issue proceeds, an amount of Rs. 13.70 crore was initially allocated for the construction of a warehouse. However, due to unforeseen challenges in project execution, the contract for warehouse construction has been withdrawn. The reasons for the withdrawal include:

- The chosen land location for the warehouse was found to be unsuitable due to logistical and accessibility constraints. Efficient transportation and connectivity are crucial for warehouse facilities, and the selected site failed to meet these requirements, making long-term operations impractical.
- Additionally, regulatory and environmental approvals proved to be a major obstacle, with extensive documentation and compliance with zoning laws leading to delays. Infrastructure deficiencies in outer Jaipur, such as underdeveloped roads, unreliable electricity, and inadequate water supply, further escalated construction and operational costs. Given these challenges, the company decided to withdraw from the contract. Board has opted for reallocation of the best corporate purpose to protect shareholder value and ensure the optimal utilization of company resources. Instead of proceeding with a project that presents significant financial and operational risks, the Board has decided to reallocate the funds originally earmarked for warehouse construction towards meeting the company's working capital requirements. This strategic shift will enhance liquidity, support day-to-day operations, and strengthen the company's financial position, ultimately driving sustainable growth while safeguarding the hard-earned money of our valued shareholders.

1) Effect of the proposed variation/alteration on the financial position of the company-

The proposed variation in the utilization of Rs. 13.50 crore will ease the additional burden on the financial plan and internal accruals of the company. By reallocating the funds to more feasible projects, the company is positioned to better manage its resources. However, any unforeseen economic, market, or regulatory changes, or any other factors beyond the control of management, could lead to cost escalations, which may negatively impact the company's working capital position. Such additional costs related to the revised plan could adversely affect the company's financial condition, operational results, and cash flow.

2) Major Risk factors pertaining to the new Objects

The proposed use of unutilized proceeds for working capital carries certain risks. The estimates for fund usage are based on current conditions and are subject to change due to unforeseen economic, market, and regulatory factors. There is no assurance that the reallocation of funds will result in profitable business growth or successful expansion. Additionally, the financial health of the company could be affected by changes in market conditions or unforeseen circumstances.

3) Names of Directors who voted against the proposed variation/alteration

None of the directors of the Company have voted against the proposed variation/alteration.

The members are hereby informed that, in terms of the relevant provisions of the Companies Act, 2013, circulars issued by the Ministry of Corporate Affairs and the Registrar of Companies, the Company has already dispatched the notice of the Extra Ordinary General Meeting ("EGM") containing the copy of the special resolution and the explanatory statement in relation to the proposed alteration of the objects of the issue to all those members of the Company whose names appear in the Register of Members and whose e-mail addresses are registered with the Company or the Registrar and Share Transfer Agent (the "RTA") or the Depository Participant(s) as on Friday, February 21, 2025 along with instructions for e-voting. The notice has also been hosted on the website of the Company at www.gicl.co, and also, on the websites of the stock exchanges on which the shares of the Company are listed. The members are requested to go through the notice of the EGM including e-voting instructions and to participate in voting through the remote-voting commencing on Sunday, March 16, 2025 (9.00 am) on Tuesday, March 18, 2025 (6.00 p.m.) through e-voting system ("CDL, e-voting") at the EGM. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the Depositories as on the cut-off date i.e., Wednesday, March 12, 2025, shall be entitled to avail the facility of remote e-voting as well as e-voting system (CDL, e-voting) at the Extra Ordinary General Meeting, any interested person may write to the company secretary at cs@gicl.co to obtain the said copy of the notice, and the special resolution along with the explanatory statement through email or may visit the website of the Company www.gicl.co. In case of any query/grievance related to registering e-mail address, non-receipt of notice, e-voting or technical assistance, the members may contact the Company's RTA M/s. MUFG Intest India Private Limited, at or may write to company secretary cs@gicl.co.

By order of the Board of Directors
For Globe International Carriers Ltd.
Sd/-
Annu Khandelwal
Company Secretary
Place: Jaipur
Date: 05/03/2025

Prithvi Fabrics LLP

LLPIN: AAW-5157
Regd. Office: House No. 21 1st Floor Bk-D, Prashant Vihar, Delhi-110 085
Email: prithvifabrics2007@gmail.com
Before the office of the Registrar, NCT of Delhi & Haryana, Ministry of Corporate Affairs

In the matter of Section 13(3) of the Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009

And in the matter of

Prithvi Fabrics LLP

having its Registered Office at House No. 21 1st Floor Bk-D, Prashant Vihar, Delhi-110085
Applicant LLP

PUBLIC NOTICE

Notice is hereby given to the General Public that **Prithvi Fabrics LLP** (the LLP) proposes to make an Application to the Central Government through the office of the Registrar, NCT of Delhi & Haryana, Ministry of Corporate Affairs, under Section 13(3) of the Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009 and other applicable provisions, if any, seeking confirmation/approval to change its Registered office from the NCT of Delhi to the State of Uttar Pradesh.

Any person whose interest is likely to be affected by the proposed change of registered office of the LLP may deliver either on the MCA-21 portal (www.mca.gov.in) by filing Investor Complaint Form or cause to be delivered or send by registered post of his/her objections supported by an affidavit, stating the nature of his/her interest and grounds of opposition to the Registrar, NCT of Delhi & Haryana, Ministry of Corporate Affairs, 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110 019 (e-mail id: roc.delhi@mca.gov.in), within 21 days from the date of publication of this notice, with a copy to the Applicant LLP at its Registered Office address mentioned above.

For Prithvi Fabrics LLP
Sd/-
Anil Peshawari
Designated Partner
DPIN: 00218641
Date: 04.03.2025
Place: Delhi

Tanisha Automobiles LLP

LLPIN: AAW-5710
Regd. Office: House No. 21 1st Floor Bk-D, Prashant Vihar, Delhi-110 085
Email: tanishautomobiles2005@gmail.com
Before the office of the Registrar, NCT of Delhi & Haryana, Ministry of Corporate Affairs

In the matter of Section 13(3) of the Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009

And in the matter of

Tanisha Automobiles LLP

having its Registered Office at House No. 21 1st Floor Bk-D, Prashant Vihar, Delhi-110085
Applicant LLP

PUBLIC NOTICE

Notice is hereby given to the General Public that **Tanisha Automobiles LLP** (the LLP) proposes to make an Application to the Central Government through the office of the Registrar, NCT of Delhi & Haryana, Ministry of Corporate Affairs, under Section 13(3) of the Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009 and other applicable provisions, if any, seeking confirmation/approval to change its Registered office from the NCT of Delhi to the State of Uttar Pradesh.

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For Tanisha Automobiles LLP
Sd/-
Anil Peshawari
Designated Partner
DPIN: 00218641
Date: 04.03.2025
Place: Delhi

Maitri Moulders LLP

LLPIN: AAW-6872
Regd. Office: House No. 21 1st Floor Bk-D, Prashant Vihar, Delhi-110 085
Email: maitriid2006@gmail.com
Before the office of the Registrar, NCT of Delhi & Haryana, Ministry of Corporate Affairs

In the matter of Section 13(3) of the Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009

And in the matter of

Maitri Moulders LLP

having its Registered Office at House No. 21 1st Floor Bk-D, Prashant Vihar, Delhi-110085
Applicant LLP

PUBLIC NOTICE

Notice is hereby given to the General Public that **Maitri Moulders LLP** (the LLP) proposes to make an Application to the Central Government through the office of the Registrar, NCT of Delhi & Haryana, Ministry of Corporate Affairs, under Section 13(3) of the Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009 and other applicable provisions, if any, seeking confirmation/approval to change its Registered office from the NCT of Delhi to the State of Uttar Pradesh.

Any person whose interest is likely to be affected by the proposed change of registered office of the LLP may deliver either on the MCA-21 portal (www.mca.gov.in) by filing Investor Complaint Form or cause to be delivered or send by registered post of his/her objections supported by an affidavit, stating the nature of his/her interest and grounds of opposition to the Registrar, NCT of Delhi & Haryana, Ministry of Corporate Affairs, 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110 019 (e-mail id: roc.delhi@mca.gov.in), within 21 days from the date of publication of this notice, with a copy to the Applicant LLP at its Registered Office address mentioned above.

For Maitri Moulders LLP
Sd/-
Anil Peshawari
Designated Partner
DPIN: 00218641
Date: 04.03.2025
Place: Delhi

HINDUJA HOUSING FINANCE LIMITED

Registered office at T-7A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com

Contact No: Dhruv Yashist - 8806967651, ARUN MOHAN SHARMA - 8800898999

Demand Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Whereas, the undersigned being the Authorized Officer of **Hinduja Housing Finance Limited (HHFL)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of HHFL for an amount as mentioned herein under with interest thereon.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date & Amount
DL/KRB/KRBU/A000000515. 1. Mr. Lakhman Verma 2. Mr. Kesar Lakhman Verma. Flat No SF-6 Second Floor Plot No G-68 Sadpur Keshav Kunj Ghaziabad, Keshav Kunj, Urban, Ghaziabad, Uttar Pradesh, India - 201002.	18-Jun-24 & Rs. 22,05,877/- (Rupees Twenty Two Lakh Five Hundred Eight Hundred Seventy Seven Only)

Possession Date: 27-02-2025

Description Of Property: Entire Floor, 3rd Floor, Khajura No.-1047, G-33, G-block, Mahendra Enclave, Village-rajapur, Ghaziabad., Rajapur, Vijay College OI Education., Ghaziabad, Uttar Pradesh, 201002

DL/MNR/MNGR/A000000401. 1. Mr. Sarita Ramesh pat 2. Mr. Jai Prakash. E 109 Govindpuram Ghaziabad, Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201013	18-Jun-24 & Rs. 16,05,723/- (Rupees Sixteen Lakh Five Thousand Seven Hundred Twenty Three Only)
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Possession Date: 27-02-2025

Description Of Property: Freehold Residential Flat No UGF 2 On Upper Ground Floor Measuring 55.28 Sq Mt Or Say 46.47 Sq Mt Built On 1/2 Part Of Plot No 43 Pertaining To Kharsa No 22 Mi Situated In Residential Colony Satadipuram Village Dasna Pragna Dasna Tehsil Distt Ghaziabad Up.

DL/NCU/GHAU/A000001644. 1. Mr. Arunendu Shekhar Thakur 2. Mrs. Sapna Singh Thakur. Pharmacist Venkateshwara Institute Of Medical Sciences Gajraula Amroha, Amroha, Metro, Hapur, Uttar Pradesh, India - 244221.	18-Jun-24 & Rs. 11,97,910/- (Rupees Eleven Lakh Ninety Seven Thousand Nine Hundred Ten Only)
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Possession Date: 24-02-2025

Description Of Property: Freehold Residential Flat No G-2 On Ground Floor Back Side Duilt On Plot No. 292 Falling Under Khigra No 1528 Situated Balaji Enclave Colony in Village Rahispur Pargana Dasna Tehsil & Distt Ghaziabad U.p.

DL/NCU/GHAU/A000001650. 1. Mr. AKASH SATISH 2. MR KAMLESH. E-155 AKASH NAGAR SHAHDARA DELHI	24-Aug-24 & Rs. 9,69,965/- (Rupees Nine Lakh Sixty Nine Thousand Nine Hundred Sixty Five Only)
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Possession Date: 28-02-2025

Description Of Property: Freehold Residential House Falling Under Kharsa 405 Situated At Village Sikri Kala Paragana Jalalbad Tehsil Modinagar Distt Ghaziabad UP.

DL/LON/LONI/A000000326. 1. Mr. Sachin Sachin 2. Mrs Jyoti. Lankapuri Modi Nagar Ghaziabad Metro Modinagar, U.P. 201204.	12-Jul-24 & Rs. 14,89,176/- (Rupees Fourteen Lakh Eighty Nine Thousand One Hundred Seventy Six Only)
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Possession Date: 25-02-2025

Description Of Property: Kharsa No-558 Mi Lankapuri Village Bisokhar Pargana Jalalbad Tehsil Modinagar District Government School Ghaziabad Uttar Pradesh 201204.

DL/NCU/GHAU/A000001794. 1. Mr. Uma Devi 2. Mr. Yakin. Mohalla Shastri Nagar Gali No 2 Near Namak Factory Aurangabad Gadana Modi Nagar Ghaziabad Gadan Modi Nagar UP-201204.	12-Jul-24 & Rs. 12,88,366/- (rupees Twelve Lakhs Eighty Eight Thousand Three Hundred Sixty Six Only)
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Possession Date: 28-02-2025

Description Of Property: Kharsa No-389 Mohalla Aurangabad Gadana Paragana Jalalbad Tshil Modinagar Metro UP-201204.

DL/MNR/MNGR/A000000441. 1. Mr. Vakil Vakil MUMTIYAL & 2. MR JAITUN. Bisokhar Lankapuri Modinagar Ghaziabad Modinagar Ghaziabad Metro Modinagar, UP - 201204.	12-Jul-24 & Rs. 12,62,809/- (rupees Twelve Lakhs Sixty Two Thousand Eight Hundred Nine Only)
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Possession Date: 25-02-2025

Description Of Property: Lankpuri Bisokher Modinagar Bisokher Road Metro Modinagar Uttar Pradesh 201204.

DL/DLS/DLSO/A000000517. 1. MR. PRAKHAR SHARMA 2. MRS SUSHILA SHARMA. C-587 Airtel Tower Nand Gram Ghaziabad Metro Ghaziabad U.P - 201001.	17-Aug-24 & Rs. 10,23,748/- (Rupees Ten Lakh Twenty Three Thousand Seven Hundred Forty Eight Only).
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Possession Date: 28-02-2025

Description Of Property: Part Of Kharsa No-474 Satyalk Ashram Mohalla Village Murad Nagar Paragana Jalalbad Tehsil & District Near Lokpriya Hospital Moradbad Uttar Pradesh 201206.

DL/MNR/PLKH/A000000204. 1. Mr. Shekhar Sudesh 2. MR SUDESH PAL SINGH. 165 Gali Number 2 Hanuman Pura Modi Nagar Ghaziabad Modinagar Ghaziabad Modinagar Ghaziabad UP - 201206.	17-Aug-24 & Rs. 10,25,238/- (Rupees Ten Lakhs Twenty Five Thousand Two Hundred Thirty Eight Only)
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Possession Date: 28-02-2025

Description Of Property: Entire Property Kharsa No-907 Hanuman Puri Village Bisokhar Pargana Jalalbad Tehsil Modi Nagar Shiv Mandir Ghaziabad Uttar Pradesh 201204.

GZ/MNR/MNIR/A000000077. 1. Mr. Deepak Deepak 2. MR TIKARAM & 3. MRS. PRABHA & 4. SHIVAM SHARMA. Tibra Road Beg Colony Gali No.5 Modinagar Metro Modi Nagar UP-201204.	12-Jul-24 & Rs. 8,23,781/- (Rupees Eight Lakhs Twenty Three Thousand Seven Hundred Eighty One Only)
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Possession Date: 28-02-2025

Description Of Property: Tibra Road Modinagar Modinagar Metro Modi Nagar UP-201204.

DL/NCU/GHAU/A000000894 & 1. MR. HARISH HARISH 2. MR RATTO DEVI. 977 Gali No 10 Seva Nagar Ghaziabad Metro Ghaziabad U.P - 201001.	12-Jul-24 & Rs. 9,73,732/- (Rupees Nine Lakh Seventy Three Thousand Seven Hundred Thirty Two Only)
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Possession Date: 27-02-2025

Description Of Property: Kharsa No- 477 Village Ghukana Pargana Loni Tashil And District Ghaziabad Up Village Ghukana Sewa Nagar U.P. - 201001.

DL/DEL/LXND/A000001696. 1. Mr. AMJAD 18-Sep-24 & Rs. 20,23,845/- (Rupees Twenty Lakh Twenty Three Thousand Three Hundred Eighty Four Five Only)

Possession Date: 27-02-2025

Description Of Property: Freehold Residential House No S-1-98 Measuring 963 Sq Ft Or Say 89.46 Sq Mt Situated In Block-1 Sector 16 Shastri Nagar G.m.p Ghaziabad Pragna Loni Tehsil Distt Ghaziabad.

The Borrower(s) / Guarantor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hinduja Housing Finance Limited, for an above-mentioned demanded amount and further interest thereon.

Sd/- Authorized Officer
Place: Uttar Pradesh Date : 05.03.2025
For Hinduja Housing Finance Limited

KOTAK MAHINDRA BANK LIMITED

1st Floor, Unit No.103, P.P Trade Centre, Plot No.1, Netaji Subhash Place, Pitampura, New Delhi-110034

E-AUCTION SALE NOTICE FOR ASSETS OF MOVABLE ASSET UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT") READ WITH PROVISIO TO RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and to the Borrower and the Guarantor(s), that the below described immovable property mortgaged/charged to Kotak Mahindra Bank Limited (Secured Creditor/KMBL), the Symbolic possession of which has been taken by the Authorized Officer of KMBL on 16/11/2024 and the same will be sold on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis, by way of E-Auction to be conducted on 14/04/2025, for recovery of a sum of Rs. 14,61,77,380.70/- (Rupees Fourteen Crores Sixty One Lakhs Seventy Seven Thousand Three Hundred Eighty and Seventy Paise Only) due to KMBL from M/s Magma Industries Ltd. & Others and its guarantors as on 09/08/2024 together with further interest at the contractual rate from 10/08/2024 till realization, together with all incidental costs, charges and expenses.

The details of Reserve Price, Earnest Money Deposit, property details and date of Auction are mentioned below.

S. No.	Particulars of Property	Reserve Price	EMD	Encumbrances
I (Factory Land & Building)	All that piece and parcel of the property being Industrial Plot No. C-24 to C-27 admeasuring 10254 Sq. Mtrs., situated in Industrial and Residential Village Bagrapur, Pargana/ Tehsil Jansath, District Muzaffarnagar, Uttar Pradesh owned/lessee by M/s Magma Industries Ltd Bounded as under: East: Plot No. C-23, West: Plot No. C-28, North: 45M wide road, South: Other Land.	Rs. 26,30,00,000/-	Rs. 2,63,00,000/-	Not Known
II (Plant and machinery)	Plant and machinery attached to the earth including attached shed or permanently fastened to anything attached to the earth	Rs. 3,01,00,000/-	Rs. 30,10,000/-	
III	All that piece and parcel of the property being Residential Property bearing No. 67-B admeasuring 143.4 Sq. Mtrs. (71.33*72.07 Sq. Mtrs) situated in colony known as Nai Mandi (B Bazar), Muzaffarnagar, Uttar Pradesh owned/lessee by Late Himesh Kumar Garg (Since Deceased) Represented by his legal heirs, Bounded as under: East: Property Krihan Kumar, West: Property of Heera, North: Road 20/F. South: Plot No. 68B	Rs. 2,06,00,000/-	Rs. 20,60,000/-	

Last date for deposit of EMD and uploading Bid documents : 11/04/2025 up to 4 p.m. at <https://kotakbank.auctiontiger.net>
Date and time of E-Auction : 14/04/2025 between 11 am to 12:00 p.m.
The end time of auction will be extended by 5 minutes each time a bid is made within last 5 minutes of E-Auction.

Bid Increment amount : Rs. 10,00,000/- (Rupees Ten lakh Only) or in multiples thereof.

To the best of knowledge and information, Kotak Bank is not aware of any other encumbrances or the dues outstanding towards statutory dues, property dues, land revenue or any other dues with regard to the property put for auction. All Statutory dues like property taxes, land revenue dues, municipal taxes charges / dues, electricity dues etc. shall be ascertained and borne by the Successful Bidder/ prospective purchaser(s). The mortgaged property shall be auctioned "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis.

The particulars in respect of the secured assets specified hereinabove have been stated to the best of the information and records available with the undersigned, who, however shall not be held responsible for any error, misstatement or omission in the said particulars.

Important Terms & Conditions:

- The Terms and Conditions of sale are available on the website/portal <https://kotakbank.auctiontiger.net> or <https://www.kotak.com/en/bank-auctions.html>
- The auction shall be conducted only through "On Line Electronic Bidding" through website <https://kotakbank.auctiontiger.net> on 14/04/2025 from 11:00 AM to 12:00 PM with unlimited extensions of 5 minutes duration each. The property put for auction is under Symbolic Possession.
- M/s e-Procurement Technologies Limited - Auction Tiger B-704, Wall Street - II, Opp. Orient Club, Nr. Gujarat College, Ellis Bridge, Ahmedabad - 380006 Gujarat (India) on Telephone No. Ram Sharma -8000232297 and on E-mail ID: ramprasadd@auctiontiger.net & support@auctiontiger.net.
- The intending bidders may visit Kotak Bank Website - <https://www.kotak.com/en/bank-auctions.html> for auction details.
- For detailed Terms and conditions of auction sale, the bidders are advised to go through the portal <https://https://kotakbank.auctiontiger.net> and the said terms and conditions shall be binding on the bidders who participate in the bidding process. Further, the bid has to be filled and submitted along with KYC documents online on the portal <https://kotakbank.auctiontiger.net> on or before 11/04/2025 and the copy of the same is to be sent by mail to singh.prabho@kotak.com. And ashwin.sharma@kotak.com
- Prospective bidders may avail online training from M/s. e-Procurement Technologies Limited (Auction Tiger) on above mentioned contact numbers.
- Earnest Money Deposit (EMD) shall be deposited through RTGS/NEFT/ FUND TRANSFER to the credit of Account No. 8415307138, Kotak Mahindra Bank Ltd. A/c E-Auction, Malad (East) Branch, Mumbai, IFSC Code: KKBK0000646, on or before 11/04/2025 up to 4:00 p.m. Any bid submitted without depositing the EMD amount shall stand automatically rejected. The EMD deposited by the proposed bidder shall not earn any interest.
- The bid price to be submitted shall not be below the Reserve Price and during the bidding process, bidders who have submitted bids shall improve their bids in multiples of Rs. 10,00,000/- (Rupees Ten lakhs only).
- The successful bidder has to deposit 25% of the highest bid amount (which shall include EMD amount paid) immediately on closure of the e-auction sale proceedings or on the following working day in case business hours is closed on the day of Auction, in the mode stipulated in clause 5 above. The remaining balance 75% of the highest bid amount shall be deposited within 15 days from the date of acceptance /confirmation of sale or within time period as agreed upon.
- On receipt of the entire sale consideration within the stipulated period as mentioned above, the Authorized Officer shall issue the Sale Certificate and the sale shall be complete, thereafter Kotak Bank shall not entertain any claims.
- The Authorized Officer has the absolute right and discretion to accept or reject any bid or adjourn/ cancel the sale/ modify any terms and conditions of the sale without any prior notice and the Purchasing any taxes for the same.
- All charges /dues including Registration Charges, Stamp Duty, Taxes, etc payable for transfer of the ownership in the name of the successful bidder / purchaser etc. shall have to be borne by the Purchaser.
- EMD amount shall be returned by Kotak Bank to the unsuccessful bidders within seven working days.
- As per Section 194-A of the Income Tax Act, 1961, Tax at the rate as applicable shall be paid, on the total sale consideration and TDS certificate is issued in favour of Kotak Mahindra Bank Limited, the mortgagee and owner of the property put for auction.

Statutory Notice under Rule 8 (6) of the Security Interest (Enforcement) Rules

The Principal Borrower / Guarantor / Mortgagee are hereby notified to pay the sum as mentioned above along with up to date applicable interest and ancillary expenses before the date of auction, failing which the property will be auctioned/ sold and balance due to it, may be recovered with interest and cost and this notice shall also be treated as notice of sale to the borrower/ guarantor and mortgagee mentioned hereinabove. For any other details, regarding the property please contact Mr. Ashwin Sharma-8655762148 / Mr. Prabho Singh-8680603853. This is also a notice to the Borrower/guarantors that the auction shall proceed if the dues are not paid in full before the date of E-Auction. It may please be noted that in case of any discrepancy/inconsistency between auction notices published in English and other in vernacular language then the contents of the notice published in English shall prevail.

Place: Muzaffarnagar
Date : 05th March, 2025
For Kotak Mahindra Bank Limited
Authorized Officer

Canara Bank

HAUZ KHAS BRANCH (1445) DELHI - 110016

PUBLIC NOTICE

The general public is hereby informed that following lockers with HAUZ KHAS BRANCH of Canara Bank have been opened by locker holders and in respect whereof the locker holders are not operating the locker for the last number of years or are not paying the arrears of lockers charges and the locker agreements are missing at the same time.

S NO	NAME OF LOCKER	LOCKER NUMBER	ADDRESS	LOCKER RENT DUE FROM	ARREAR AM
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क्र.	लेनदार/व्यक्तिगत गारंटर का नाम	श्रीमती अरुणा गुप्ता
1.	लेनदार/व्यक्तिगत गारंटर का नाम	श्रीमती अरुणा गुप्ता
2.	लेनदार/व्यक्तिगत गारंटर का पता	पता: 1275, फेनरा टॉवर, महामुन मोडर्न, सेक्टर 78, नोएडा - 201301 (यूपी)
3.	आवेदन स्वीकार करने वाले आदेश का विवरण	मासिका आदेशी-283(केबी)/2022 आदेश दिनांक 30.10.2024 (आदेश 03.03.2025 को प्राप्त हुआ)
4.	प्रस्ताव पेशकर्ता का विवरण जिसके पास दावे पंजीकृत किए जाने हैं	श्री सविन गोपाल जंडार IBBBI/PA-002/IP-N00640/2018-2019/11968
5.	प्रस्ताव पेशकर्ता का पता व ई-मेल चैता कि कोई के साथ पंजीकृत है।	पता: बी-1/8, इंडिटीपी परग-3, इंडिटी, कोलकाता - 700107, इंडियन ईमेल: sgjathar.p@gmail.com
6.	प्रस्ताव पेशकर्ता के साथ पत्राचार के लिए उपयोगी किताबें वाला पता और ई-मेल	पता: सेंट्रल प्लाना, 7वीं मंजिल, कर्मा नंबर 708, 2/6, भारत बंगला रोड, कोलकाता - 700020, पंजीकृत ईमेल: aparnagupta.pg@gmail.com
7.	दावों को प्रस्तुत करने की अंतिम तिथि	26.03.2025
8.	संबंधित फार्म वित्ते दोष दिए जाने हैं, यहां उल्लेख है।	"फॉर्म बी" वेब लिंक: https://ibbi.gov.in/home/downloads

एतद्वारा सूचना दी जाती है कि माननीय नेशनल कंपनी लॉ ट्रिब्यूनल, कोलकाता बेंच ने सीपी (आईबी) नं. 283(केबी)/2022 में 30.10.2024 (आदेश 03.03.2025 को प्राप्त हुआ) को श्रीमती अरुणा गुप्ता (मेसर्स चंद्रा प्रोटेक्टिव लिमिटेड के व्यक्तिगत गारंटर) के लिए व्यक्तिगत दिवालिया प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

श्रीमती अरुणा गुप्ता (मेसर्स चंद्रा प्रोटेक्टिव लिमिटेड के व्यक्तिगत गारंटर) के लेनदारों को भारतीय दिवालिया और शोधन अधिनियम 2016 (कॉर्पोरेट श्रेणी के व्यक्तिगत गारंटर के लिए दिवालिया प्रस्ताव प्रक्रिया) विनियमनवली, 2019 के विनियम 7 के साथ पठित दिवालिया और शोधन अधिनियम, 2016 की धारा 103 के तहत प्रस्ताव 26.03.2025 को या उससे पहले प्रेषित संख्या 6 के सामने उल्लिखित चले पर प्रस्ताव पेशकर्ता को प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है। लेनदार अपने दावे प्रमाण सहित इलेक्ट्रॉनिक माध्यम से अथवा डाक द्वारा प्रस्तुत करेंगे।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्मानी का हकदार होगा।

सविन गोपाल जंडार, प्रस्ताव पेशकर्ता
स्थान: कोलकाता
दिनांक: 05.03.2025

श्रेष्ठ वस्तु ली न्यायाधिकरण, चंडीगढ़ (डी-एच 17-ए, चंडीगढ़ (तीसरे और चौथे तल पर भी अतिरिक्त स्थान आवंटित है))

प्रथम तल, एमएससी 33-34-35, सैक्टर 17-ए, चंडीगढ़ (तीसरे और चौथे तल पर भी अतिरिक्त स्थान आवंटित है)

मामला सं.: ओए/517/2024
श्रेष्ठ वस्तु ली न्यायाधिकरण (विधि) नियमों, 1993 के नियम 5 के उप नियम (2ए) के साथ प्रथम अधिनियम की धारा 19 की उध धारा (4) के अधीन समय इष्टमसक नं. 25430

वैक ऑफ महाराष्ट्र
बनाम
मनीष गर्ग

प्रति,
(1) मनीष गर्ग डी/इन्फ्यूए/ओ- अलोक गर्ग।
(2) मनीष गर्ग पुत्र श्री अलोक गर्ग, निवासी केजी2/193, ग्राउंड फ्लोर, केजी2 ब्लॉक, विकारापुरी, नई दिल्ली, पंजाब, दिल्ली।
(3) सुशी प्राधानी पत्नी श्री मनीष गर्ग, निवासी केजी2/193, ग्राउंड फ्लोर, केजी2 ब्लॉक, विकारापुरी, नई दिल्ली।
(4) मेसर्स असल अर्बन कॉन्सोर्शियम प्राइवेट लिमिटेड, 115, असल भवन, 10 केजी मार्ग, नई दिल्ली।

समन
यूक्ति दिनांक 21.02.2025 को ओए/517/2024 माननीय पीठासीन अधिकारी/रजिस्ट्रार के समक्ष सूचीबद्ध किया था।
यूक्ति, यह माननीय न्यायाधीशक ने 78,77,590/- रूपए के श्रेष्ठों की वस्तुओं के लिए आपके विरुद्ध दायित्व (ओए) में अधिनियम की धारा 19(4) के अंतर्गत कथित आवेदन पर समन/नोटिस जारी करती है। (दस्तावेजों की प्रतियों के साथ आवेदन संलग्न है)।

अधिनियम की धारा 19 की उध धारा (4) के तहत, प्रतिवादी को नीचे दिए अनुसार निर्देश दिया जाता है:-
(1) समन की सेवा के 30 दिनों के अंदर यह कारण बताना होगा कि किसके लिए श्रेष्ठ की अधिनियम की नई है वह क्यों प्रदान नहीं की जाती जाएगी।
(2) मूल आवेदन को क्रम संख्या 3ए के अंतर्गत आवेदक द्वारा विनिर्दिष्ट संघर्षों तथा परिसंपत्तियों के अलावा संघर्षों तथा परिसंपत्तियों का विवरण प्रस्तुत करना।
(3) आशुको मूल आवेदन को क्रम संख्या 3ए के अंतर्गत प्रस्तुत की गई प्रामुखित परिसंपत्तियों या ऐसी किसी अन्य परिसंपत्तियों तथा संघर्षों के साथ लेन-देन और निपटारा करने से प्रतिबंधित किया जाता है, साथ जुड़ी हुई संघर्षों के लिए आवेदकों को सुनवाई एवं निपटारा स्वीकार है।
(4) आन्य न्यायाधिकरण के पूर्व अनुवर्द्ध के विना मूल आवेदन को क्रम संख्या 3ए के अंतर्गत विनिर्दिष्ट या प्रस्तुत किसी परिसंपत्ति या किसी अन्य संघर्षों, जिस पर प्रतिभूति व्यंजन स्वीकृत किया है, पर अपने व्यचार के सामान्य कोटों को छोड़कर किसी, लीज या अन्यथा वगैरह द्वारा संघर्ष का प्रस्तावना नहीं कर सकते।
(5) आन्य व्यचार के सामान्य कोटों में प्रतिभूति परिसंपत्तियों या अन्य परिसंपत्तियों तथा संघर्षों को विक्री द्वारा विक्री प्रक्रिया से वस्तुली और ऐसी परिसंपत्तियों के ऊपर प्रतिभूति व्यंजन को धारण करने वाले बैंक या वित्तीय संस्थानों के साथ रखे गए खातों में ऐसी विक्री प्रक्रिया की राशि को जमा करने के उद्देश्यवशीं।
आपको आवेदक द्वारा प्रस्तुत की गई उध प्रति के साथ लिखित व्यंजन को युक्तिगत करने तथा दिनांक 03.04.2025 को पूर्वाह्न 10.30 बजे इस रजिस्ट्रार के समक्ष उपस्थित होने का भी निर्देश दिया जाता है, जिसमें असफल होने पर आवेदन को सुनवाई आपकी अनुपस्थिति में कर दी जाएगी।

मेरे हस्ताक्षर व इस न्यायाधिकरण की मुहर के अधीन 24.02.2025 को जारी किया गया।

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the letter of offer dated February 05 2025 of the "Letter of Offer" or ("LOF") filed with the Main Board of BSE Limited ("BSE")

LADDU GOPAL ONLINE SERVICES LIMITED (FORMERLY KNOWN AS ETT LIMITED)

Our Company was originally incorporated as a public limited company under the Companies Act, 1956 pursuant to a certificate of incorporation issued by the Registrar of Companies, Delhi dated November 11, 1993 with the name "ETT Limited". Further, The Company on 30th September, 2024 changed its Name from "ETT Limited" to Laddu Gopal Online Services Limited" issued by Registrar of Companies, Delhi The Corporate Identification Number of Our Company is L90009D11993PLC123728

Corporate Identification Number: L90009D11993PLC123728
Registered Office: House No 503/12 Main Bazar Sabzi Mandi New Delhi 110007;
Contact Details: 7383380911;
Contact Person: Ms. Juhl Khandelwal, Company Secretary & Compliance Officer;
Email-ID: ettscretarial@gmail.com | Website: <https://lgnos.in/>;

FOR PRIVATE CIRCULATION TO THE EQUITY SHAREHOLDERS OF OUR COMPANY

THE ISSUE

RIGHTS ISSUE OF UP TO 1,65,89,856 FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- (RUPEE TEN ONLY) (EQUITY SHARES) EACH AT A PRICE OF ₹ 15/- (RUPEES FIFTEEN ONLY) PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 5/- (RUPEES FIVE ONLY) PER EQUITY SHARE), (ISSUE PRICE) ("RIGHT SHARES") FOR AN AMOUNT AGGREGATING UP TO ₹ 24,88,47,840 (RUPEES TWENTY FOUR CRORE EIGHTY EIGHT LAKH FOURTY SEVEN THOUSAND EIGHT HUNDRED FOURTY ONLY) ON A RIGHTS ISSUE BASIS TO THE ELIGIBLE SHAREHOLDERS OF LADDU GOPAL ONLINE SERVICES LIMITED (FORMERLY KNOWN AS ETT LIMITED) (COMPANY OR "ISSUER") IN THE RATIO OF 8 RIGHTS SHARES FOR EVERY 5 EQUITY SHARES HELD BY SUCH ELIGIBLE SHAREHOLDERS AS ON THE RECORD DATE, TUESDAY, FEBRUARY 11, 2025 ("ISSUE"). FOR FURTHER DETAILS, KINDLY REFER TO THE SECTION TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE 149 OF THIS LETTER OF OFFER.

NOTICE TO THE READER ("NOTICE") - ADDENDUM TO LETTER OF OFFER DATED FEBRUARY 05, 2025

This notice should be read in conjunction with the LOF filed by the Company with the Stock Exchange and the ALOF and Application Form that have been sent to the Eligible Equity Shareholders of the Company. The Eligible Equity Shareholders are requested to please note the following:

This is to inform to Eligible Shareholders of the Company that the date of closure of the Rights Issue, which opened on Friday, 21 February, 2025 and was scheduled to close on Wednesday, 05 March 2025, has now been extended to Monday, March 17, 2025, by the Rights Issue Committee in its meeting held on Tuesday, March 04, 2025 in order to provide an opportunity to shareholders to exercise their rights in the Rights Issue.

Accordingly, the last date of submission of the duly filled in Application Form (along with the amount payable on application) is Monday, March 17, 2025. Equity Shareholders of the Company who are entitled to apply for the Rights Issue as mentioned above are requested to take note of the Issue Closure Date as Monday, March 17, 2025.

REVISED ISSUE SCHEDULE

Issue Opening Date	Friday, 21 February, 2025
Issue Closing Date	Monday, March 17, 2025

*Our Board may, however, decide to further extend the Issue Period as it may determine from time to time but not exceeding 30 days from the Issue Opening Date (inclusive of the Issue Opening Date).

*Investors are advised to ensure that the Application Forms are submitted on or before the Issue Closing Date. Our Company, and/or the Registrar to the Issue will not be liable for any loss on account of non-submission of Application Forms on or before the Issue Closing Date. #Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.

This addendum shall be available on the respective websites of our Company at <https://lgnos.in/>; the Registrar to the Issue at www.betafinancial.com; and the Stock Exchanges at www.bseindia.com.

Accordingly, there is no change in the LOF and ALOF dated February 05, 2025 and Application Form except for modification in the last date of Issue Closing Date. Change in Issue closing date resultant change in indicative time table of post issue activities on account of extension of issue closing date.

INVESTORS MAY PLEASE NOTE THE LETTER OF OFFER, ABRIDGED LETTER OF OFFER, APPLICATION FORM SHALL BE READ IN CONJUNCTION WITH THIS ADDENDUM.

All capitalised terms hold reference to the Letter of Offer filed by our Company.

For Laddu Gopal Online Services Limited (Formerly Known as ETT Limited)
Sd/-
Date: March 04, 2025
Place: Delhi

Afsana Mirose Kherrani
Managing Director

Disclaimer: Our Company is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a Letter of Offer with the BSE Limited The Draft Letter of Offer is available on the website of Stock Exchanges where the Equity Shares are listed i.e. BSE at www.bseindia.com, Our Company at <https://lgnos.in/>, and the Registrar to the Issue at www.betafinancial.com. Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 24 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Rights Equity Shares for sale in any jurisdiction, including the United States, and any Rights Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Rights Equity Shares in the United States.

फॉर्म ए

सार्वजनिक घोषणा

भारतीय दिवालिया एवं शोधन अधिनियम बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवालिया समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत,

मनहर लॉजिस्टिक्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

प्रासंगिक विवरण

1	कॉर्पोरेट देनदार का नाम	मनहर लॉजिस्टिक्स प्राइवेट लिमिटेड
2	कॉर्पोरेट देनदार के नियम की तिथि	04/06/2008
3	उप प्राधिकृत रिजिस्ट्रार सह कॉर्पोरेट देनदार प्रमाणित/पंजीकृत है।	आरओसी - दिल्ली
4	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या /सीएन डेनदार संख्या	U72300DL2006PTC149484
5	कॉर्पोरेट देनदार के संबंधित कार्यालय और मुख्य कार्यालय (पॉस्ट कोड) का पता	ए-26 ग्राउंड फ्लोर, जवाहर पार्क, देवली रोड, नई दिल्ली-110062, भारत
6	कॉर्पोरेट देनदार के संबंध में विवादात्मक मुकदमे /सीएन डेनदार संख्या	28.02.2025 (माननीय एनटीएलटी द्वारा 03.03.2025 को आदेश दिया)
7	विवादात्मक समाधान प्रक्रिया के बंद होने की अनुमति तिथि	27.08.2025 (समाधान प्रक्रिया के शुरू होने की तिथि से 180 दिन)
8	कॉर्पोरेट देनदार पेशकर्ता के रूप में कार्य करने वाले विवादात्मक पेशकर्ता का नाम और पंजीकरण संख्या	नाम: मंगल गुजराती पंजीकृत संख्या: IBBBI/PA-002/IP-N00893/2019-2020/12832 पंजीकृत। पता: ए-179, प्रथम तल, सुरदर्शन पार्क, नई दिल्ली 110015 ईमेल: advocategujarati@gmail.com
9	कॉर्पोरेट देनदार के साथ पत्राचार के लिए उपयोगी किताबें वाला पता और ई-मेल	पंजीकृत पता: आर-23, एल.जी.एफ., लाजपत नगर 111, नई दिल्ली, दिल्ली 110024 ईमेल: cirpmanharlogistics@gmail.com
10	दावों को प्रस्तुत करने की अंतिम तिथि	17.03.2025 (समन/आदेश/आदेश द्वारा आदेश प्राप्त होने की तिथि से 14 दिन)
11	धारा 21 की उपधारा (ए) के खंड (3) के अंतर्गत अंतर्गत समाधान प्रक्रिया द्वारा प्राधिकृत/अनुमोदित की श्रेष्ठों, यदि कोई हों	लागू नहीं
12	किसी बात में अनुपस्थितियों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचान एक विवादात्मक पेशकर्ता के नाम (इच्छुक वर्ग के लिए तैयार नाम)	लागू नहीं
13	(ए) प्रासंगिक फॉर्म (बी) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है।	वेब लिंक: https://ibbi.gov.in/home/downloads नोटिफ काता: लागू नहीं

एतद्वारा सूचित किया जाता है कि उपरोक्त संघर्षों में 28.02.2025 को मनहर लॉजिस्टिक्स प्राइवेट लिमिटेड की कॉर्पोरेट विवादात्मक समाधान प्रक्रिया शुरू करने का आदेश दिया है। मनहर लॉजिस्टिक्स प्राइवेट लिमिटेड के लेनदारों से अनुबंध है कि वे 17.03.2025 (समन/आदेश/आदेश द्वारा आदेश प्राप्त होने की तिथि से 14 दिन) तक या उससे पहले संबंधित संख्या 10 में उल्लिखित चले पर अंतर्गत समाधान प्रक्रिया को अपने दावे प्रमाण सहित प्रस्तुत करेंगे।

श्रीमती अरुणा गुप्ता (मेसर्स चंद्रा प्रोटेक्टिव लिमिटेड के व्यक्तिगत गारंटर) के लेनदारों को भारतीय दिवालिया और शोधन अधिनियम 2016 (कॉर्पोरेट श्रेणी के व्यक्तिगत गारंटर के लिए दिवालिया प्रस्ताव प्रक्रिया) विनियमनवली, 2019 के विनियम 7 के साथ पठित दिवालिया और शोधन अधिनियम, 2016 की धारा 103 के तहत प्रस्ताव 26.03.2025 को या उससे पहले प्रेषित संख्या 6 के सामने उल्लिखित चले पर प्रस्ताव पेशकर्ता को प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है। लेनदार अपने दावे प्रमाण सहित इलेक्ट्रॉनिक माध्यम से अथवा डाक द्वारा प्रस्तुत करेंगे।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्मानी का हकदार होगा।

सविन गोपाल जंडार, प्रस्ताव पेशकर्ता
स्थान: कोलकाता
दिनांक: 05.03.2025

हिंदुजा हाउसिंग फाइनेंस लिमिटेड

संक्षिप्त बतौर: 27-ए, इण्डियन स्ट्रीट, नई दिल्ली, फोन: 400 032, फ़ैक्स: 400 032 ई-मेल: action@hindujahousingfinance.com

संदर्भ संख्या: धुप राशि - 8804967651, अलग नोडल डायरेक्ट - 8800898999

वित्तीय आदिवासी के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के अंतर्गत अंश घुसका

जबकि, श्रीमती अरुणा गुप्ता (मेसर्स चंद्रा प्रोटेक्टिव लिमिटेड के व्यक्तिगत गारंटर) के लेनदारों से अनुबंध है कि वे 17.03.2025 (समन/आदेश/आदेश द्वारा आदेश प्राप्त होने की तिथि से 14 दिन) तक या उससे पहले संबंधित संख्या 10 में उल्लिखित चले पर अंतर्गत समाधान प्रक्रिया को अपने दावे प्रमाण सहित प्रस्तुत करेंगे।

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गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्मानी का हकदार होगा।

सविन गोपाल जंडार, प्रस्ताव पेशकर्ता
स्थान: कोलकाता
दिनांक: 05.03.2025

संपत्ति का विवरण: संपूर्ण तल, वृत्तीय तल, खसरा नंबर-1047, एन-33, सी-ब्लॉक, महेंद्र एम्प्लेड गांव-राजगढ़, गाजियाबाद, राजगढ़, विजय कॉलेज ऑफ एजुकेशन, गाजियाबाद, उत्तर प्रदेश, 201002।

2 DUMNR/MNGR/A000000401, 1. श्री सखिता टोडीय पाठ 2. श्री जय प्रकाश 3. श्री गणेश

कॉको की तारीख: 27-02-2025

संपत्ति का विवरण: 405 वर्ग मीटर पर श्रीमती अरुणा गुप्ता (मेसर्स चंद्रा प्रोटेक्टिव लिमिटेड के व्यक्तिगत गारंटर) के लेनदारों से अनुबंध है कि वे 17.03.2025 (समन/आदेश/आदेश द्वारा आदेश प्राप्त होने की तिथि से 14 दिन) तक या उससे पहले संबंधित संख्या 10 में उल्लिखित चले पर अंतर्गत समाधान प्रक्रिया को अपने दावे प्रमाण सहित प्रस्तुत करेंगे।

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गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्मानी का हकदार होगा।

सविन गोपाल जंडार, प्रस्ताव पेशकर्ता
स्थान: कोलकाता
दिनांक: 05.03.2025

संपत्ति का विवरण: 405 वर्ग मीटर पर श्रीमती अरुणा गुप्ता (मेसर्स चंद्रा प्रोटेक्टिव लिमिटेड के व्यक्तिगत गारंटर) के लेनदारों से अनुबंध है कि वे 17.03.2025 (समन/आदेश/आदेश द्वारा आदेश प्राप्त होने की तिथि से 14 दिन) तक या उससे पहले संबंधित संख्या 10 में उल्लिखित चले पर अंतर्गत समाधान प्रक्रिया को अपने दावे प्रमाण सहित प्रस्तुत करेंगे।

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गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्मानी का हकदार होगा।

सविन गोपाल जंडार, प्रस्ताव पेशकर्ता
स्थान: कोलकाता
दिनांक: 05.03.2025

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गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्मानी का हकदार होगा।

सविन गोपाल जंडार, प्रस्ताव पेशकर्ता
स्थान: कोलकाता
दिनांक: 05.03.2025

संपत्ति का विवरण: 405 वर्ग मीटर पर श्रीमती अरुणा गुप्ता (मेसर्स चंद्रा प्रोटेक्टिव लिमिटेड के व्यक्तिगत गारंटर) के लेनदारों से अनुबंध है कि वे 17.03.2025 (समन/आदेश/आदेश द्वारा आदेश प्राप्त होने की तिथि से 14 दिन) तक या उससे पहले संबंधित संख्या 10 में उल्लिखित चले पर अंतर्गत समाधान प्रक्रिया को अपने दावे प्रमाण सहित प्रस्तुत करेंगे।

श्रीमती अरुणा गुप्ता (मेसर्स चंद्रा प्रोटेक्टिव लिमिटेड के व्यक्तिगत गारंटर) के लेनदारों को भारतीय दिवालिया और शोधन अधिनियम 2016 (कॉर्पोरेट श्रेणी के व्यक्तिगत गारंटर के लिए दिवालिया प्रस्ताव प्रक्रिया) विनियमनवली, 2019 के विनियम 7 के साथ पठित दिवालिया और शोधन अधिनियम, 2016 की धारा 103 के तहत प्रस्ताव 26.03.2025 को या उससे पहले प्रेषित संख्या 6 के सामने उल्लिखित चले पर प्रस्ताव पेशकर्ता को प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है। लेनदार अपने दावे प्रमाण सहित इलेक्ट्रॉनिक माध्यम से अथवा डाक द्वारा प्रस्तुत करेंगे।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्मानी का हकदार होगा।

सविन गोपाल जंडार, प्रस्ताव पेशकर्ता
स्थान: कोलकाता
दिनांक: 05.03.2025

संपत्ति का विवरण: 405 वर्ग मीटर पर श्रीमती अरुणा गुप्ता (मेसर्स चंद्रा प्रोटेक्टिव लिमिटेड के व्यक्तिगत गारंटर) के लेनदारों से अनुबंध है कि वे 17.03.2025 (समन/आदेश/आदेश द्वारा आदेश प्राप्त होने की तिथि से 14 दिन) तक या उससे पहले संबंधित संख्या 10 में उल्लिखित चले पर अंतर्गत समाधान प्रक्रिया को अपने दावे प्रमाण सहित प्रस्तुत करेंगे।

श्रीमती अरुणा गुप्ता (मेसर्स चंद्रा प्रोटेक्टिव लिमिटेड के व्यक्तिगत गारंटर) के लेनदारों को भारतीय दिवालिया और शोधन अधिनियम 2016 (कॉर्पोरेट श्रेणी के व्यक्तिगत गारंटर के लिए दिवालिया प्रस्ताव प्रक्रिया) विनियमनवली, 2019 के विनियम 7 के साथ पठित दिवालिया और शोधन अधिनियम, 2016 की धारा 103 के तहत प्रस्ताव 26.03.2025 को या उससे पहले प्रेषित संख्या 6 के सामने उल्लिखित चले पर प्रस्ताव पेशकर्ता को प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है। लेनदार अपने दावे प्रमाण सहित इलेक्ट्रॉनिक माध्यम से अथवा डाक द्वारा प्रस्तुत करेंगे।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्मानी का हकदार होगा।

सविन गोपाल जंडार, प्रस्ताव पेशकर्ता
स्थान: कोलकाता
दिनांक: 05.03.2025

Chola

चोला इन्वेस्टमेंट एण्ड फायनेंस कम्पनी लिमिटेड
कॉर्पोरेट कार्यालय: "चोला फ्लैट", सी 54 एफ 55, सुपर बी-4, बिल्डिंग बी का इंडस्ट्रियल एस्टेट, गिन्नी, चेन्नई-600032
चंडीगढ़ शाखा: एससीओ, 350-351-352, वृत्तीय तल, सेक्टर-34-ए, चंडीगढ़-160022
कॉन्टैक्ट: श्री चंद्र मोहन सिंह रावत मोबाइल नंबर 895045100 एवं वी स्कैन प्रताप वोहरा मोबाइल नंबर 9056558002

चोला इन्वेस्टमेंट एण्ड फायनेंस कम्पनी लिमिटेड द्वारा सरफासी एक्ट, 2002 के तहत चल सम्पत्तियों की विक्री अलका मैसी एवं अन्य का ऋण खाता HE01CIG0000005163

वित्तीय आदिवासी का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत अचल संपत्तियों की विक्री के लिए ई-नौलामी विक्री सूचना। एतद्वारा सर्वसाधारण को और विशेष रूप से नीचे वर्णित संबंधित कर्जदार (रॉ) तथा गारंटर (रॉ) को सूचना दी जाती है कि निम्नवर्णित चल सम्पत्तियां, जिनका मौक्तिक कब्जा चोला इन्वेस्टमेंट एण्ड फायनेंस कम्पनी लिमिटेड के प्राधिकृत अधिकारी द्वारा लिया जा चुका है संबंधित कर्जदारों से चोला इन्वेस्टमेंट एण्ड फायनेंस कम्पनी लिमिटेड को नीचे तालिका में वर्णित संबंधित राशि तथा लागत, प्रमाण एवं खर्चों की वसूली के लिए "जैसी है जहां है", "जो है जैसी है" तथा "जो भी है वहां है" आधार पर 08.04.2025 को बेची जाएगी।